

and English versions) of the following Ministries/Departments for 1974-75:—

- (1) Ministry of Agriculture,
- (2) Ministry of Home Affairs,
- (3) Ministry of Petroleum and Chemicals,
- (4) Ministry of Planning,
- (5) Department of Atomic Energy, and
- (6) Department of Electronics.

[Placed in Library. See No. LT-6652/74].

PAPERS UNDER TARIFF COMMISSION ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1973) of the Tariff Commission on the Review of the Automobile Ancillary Industry.
- (ii) Government Resolution No. 11(1)-Tar./73, dated the 29th March, 1974 (Hindi and English versions) notifying Government's decision on the above Report.

(2) A statement (Hindi and English versions) showing reasons why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.

(3) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously

the Hindi version of the Report mentioned at (1) (i) above.

[Placed in Library. See No. LT-6653/74].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
THIRTY-NINTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND THIRD REPORT

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I beg to present the Hundred and third Report of the Public Accounts Committee on action taken by Government on the recommendations contained in their Fiftieth Report on Chapter V of Audit Report (Civil) 1970 on Revenue Receipts and Report of the Comptroller and Auditor General of India for the year 1969-70 Central Government (Civil)—Revenue Receipts relating to Other Direct Taxes.

13.04 hrs.

MATTERS UNDER RULE 377

- (1) IRREGULAR ALLOTMENT OF LAND IN DELHI

श्री छतल बिहारी बाजपेयी (ग्वालियर): मैं नियम 377 के अन्तर्गत एक सार्वजनिक महत्व के मामले को उद्घाटन चाहता हूँ। मैं दिल्ली में एक हाउसिंग सोसाइटी है जिसका नाम है न्यू कैंडल को-ऑपरेटिव हाउसिंग बिल्डिंग सोसाइटी। दिल्ली के सैफ्टि-नैट वर्कर इसकी मनेजिंग-कमेटी के सदस्य हैं। मनेजिंग कमेटी सैफ्टि-नैट वर्कर